

NOTIFICATION

INCOME-TAX ACT

Section 35AC, read with Explanation (b) thereto, of the Income-tax Act, 1961 – Eligible projects or schemes, expenditure on – Notified eligible projects or schemes

NOTIFICATION NO.93/2010[F.NO.V.27015/4/2010-SO(NAT.COM)]/S.O. 3068(E), DATED 30-12-2010

WHEREAS by notification of the Government of India in the Ministry of Finance (Department of Revenue) number S.O. 832(E), dated the 18th September, 1998, issued under sub-section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), the Central Government had specified at serial number 3, for help/assistance to patients for medical aid, education, foodgrains by Jivan Jyoti Charitable Trust, Thakkar House, 19D, Pushtikar Society, Road No. 4, Jogeshwari (W), Mumbai-400102, as an eligible project or scheme for a period of three years beginning with assessment year 1999-2000, which was extended further *vide* notification number S.O. 549(E), dated the 20th June, 2001 for a period of the three years beginning with assessment year 2002-2003, which was extended further *vide* notification number S.O. 395(E), dated the 23rd March, 2005 for a period of three years beginning with financial year 2004-05, and which was extended further *vide* notification number S.O. 1161(E), dated the 16th July, 2007 for a period of three years beginning with financial year 2007-2008;

AND WHEREAS *vide* notification number S.O. 222(E) dated the 1st April, 1999 the estimated cost was amended from Rs. 25.00 lakhs as corpus fund out of approved cost of Rs. 100.00 lakhs to Rs. 135.00 lakhs including a corpus fund of Rs. 25 lakh; the estimated cost was enhanced from 135 lakh including a corpus fund of Rs. 25 lakhs to Rs. 250 lakhs including a corpus fund of Rs. 50 lakhs.

AND WHEREAS the said project or scheme is likely to extend beyond twelve years;

AND WHEREAS the National Committee for Promotion of Social and Economic Welfare, being satisfied that the said project or scheme is being executed properly, made a further recommendation under sub-rule (5) of rule 11M of the Income-tax Rules, 1962 for extending the said project or scheme for a further period of three years;

NOW, THEREFORE, the Central Government, in exercise of the powers conferred by sub-section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961(43 of 1961),—

(a) hereby specifies the scheme or project, for help/assistance to patients for medical aid, education, foodgrains, which is being carried out by Jivan Jyoti Charitable Trust, Thakkar House, 19D, Pushtikar Society, Road No. 4, Jogeshwari (W), Mumbai-400102, without any change in the approved cost of Rs. 250 lakhs including a corpus fund of Rs. 50 lakhs, as an eligible project or scheme for a further period of three years beginning with financial years 2010-11 *i.e.*, 2010-11, 2011-12 and 2012-13.

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